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Karnataka State Universities (Amendment) Act, 2007 24 of 2007

[23 August 2007]

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An Act further to amend the Karnataka State Universities Act, 2000. Whereas, it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-eighth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka State Universities (Amendment) Act, 2007.
- (2) It shall come into force at once.

2. Amendment Of Section 38 :-

In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001), in section 38,-

- (1) in sub-section (1), the words "or till reconstitution, whichever is earlier" shall be omitted;
- (2) sub-section (2) shall be omitted.